

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 52/MP/2022**

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of dispute between NHPC Ltd and PGCIL regarding interpretation of Regulation-6(5) of CERC (Terms and Conditions of Tariff) Regulations, 2009.

Petitioner : NHPC Ltd.

Respondent : PGCIL

Date of Hearing : 18.3.2024

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Rajiv Shankar Dvivedi, Advocate, NHPC  
Shri Rishabh Jain, Advocate, NHPC  
Shri Aman Mahajan, NHPC  
Shri S K Meena, NHPC  
Ms. Swapna Seshadri, Advocate, PGCIL  
Mr. Utkarsh Singh, Advocate, PGCIL  
Ms. Sneha, Advocate, PGCIL

**Record of Proceedings**

Since the order in the Petition (which was reserved on 18.8.2023) could not be issued prior to one Member of this Commission, who formed part of the Coram, demitting office, the matter has been re-listed for hearing.

2. At the outset, the learned counsel for the Petitioner and the learned counsel for the Respondent submitted that since the pleadings and arguments have been completed in the matter, the order in the Petition may be reserved.
3. Based on the consent of the parties, the order in the petition was reserved.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

